

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insol.) No.42 of 2017

IN THE MATTER OF:

Noida Software Technology India Pvt. Ltd. ...Appellant

Vs

Ingram Micro India Pvt. Ltd. ...Respondent

Along with Company Appeal (AT) (Insol.) No.43 of 2017

Dr. Jain Video On Wheels Ltd. ...Appellant

Vs

Ingram Micro India Pvt. Ltd. ...Respondent

Present: For Appellant: - Mr. Kushal Gupta, Advocate.

For Respondent: - Mr. Saurabh Jain, Advocate.

ORDER

25.05.2017- Ld. Counsel for the Appellant submits that he has been instructed to withdraw both the appeals. To this prayer, Ld. Counsel for the Respondents objected and prayed to impose cost having harassed the respondents unnecessarily.

Contd/-.....

In the facts and circumstances, we dismiss both the appeals as withdrawn with clear understanding that the Appellant cannot file similar appeal against the impugned order.

(Justice S.J. Mukhopadhaya)
Chairperson

(Mr. Balvinder Singh)
Member(Technical)

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